

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 526 of 1993.

DATE OF DECISION 29.03.1993

P.K. Muraleedharan \_\_\_\_\_ Applicant (s)

M/s M.R. Rajendran Nair & \_\_\_\_\_ Advocate for the Applicant (s)  
C. Harikrishnan

Versus

Sub Divisional Officer, Respondent (s)  
Telegraphs, Mavelikkara and others

Mr. K.L. Joseph, ACGSC \_\_\_\_\_ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman  
and

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

## JUDGEMENT

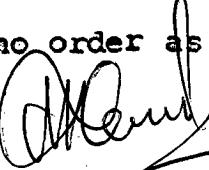
(Hon'ble Mr. S.P. Mukerji, Vice Chairman)

on the O.A.  
Heard the learned counsel for both the parties  
in which the applicant has sought re-engagement as  
casual labour on the basis of his being in the approved  
list and on the basis of his previous casual service.

2. When the case came up for admission today,  
it was brought to our notice that the applicant had  
made a representation seeking these reliefs in his  
representation dated 26.12.92 addressed to respondents  
1 and 2. A copy of this representation is at Annexure-5.  
The learned counsel for both the parties agreed that  
the application may be disposed of at the stage of  
admission with proper direction to the respondents  
regarding disposal of the aforesaid representation.

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3. In the above circumstances, we admit this application and dispose of the same with the direction to the Respondent No.2 to consider the representation of the applicant dated 26.12.92 and dispose it of in accordance with law after taking into account the relevant orders and instructions including those at Annexures 2 and 3. The respondent is also directed to keep in view the law established by the Hon'ble Supreme Court that the name of an approved mazdoor <sup>unilaterally</sup> from the list cannot be removed ~~automatically~~ without giving the person concerned a show cause notice. The representation shall be disposed of by a speaking order within a period of two months from the date of communication of this order and the outcome communicated to the applicant within that period. If the representation is not readily available, <sup>the</sup> copy thereof at Annexure-V shall be disposed of on the above lines. There is no order as to costs.



(A.V. Haridasan)  
Judicial Member

S.P.M.  
29.3.93  
(S.P. Mukerji)  
Vice Chairman

29.3.93

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